

in Irwin Road, New Delhi, as a result of which nearly ten shops of displaced persons were burnt to ashes and property worth about Rs. 15,000 was lost;

(b) if so, what was the reason for the fire accident;

(c) whether any compensation has been paid to the displaced persons who have lost their goods; and

(d) whether any other shops have been provided for them to carry on their trade and if so, how many persons have been so provided and where?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). A fire involving ten shops of displaced persons broke out on the Irwin Road on the night between 18/19th August, 1952. It is not possible to estimate the value of the property lost by displaced shopkeepers due to this fire. 8 of these shops were insured for Rs. 71,000 against which the Insurance Companies have already paid Rs. 47,800 as compensation. The two uninsured shops had been sublet by the Municipal allottees to unauthorised parties. In one of these two shops there was only some furniture. In the other the total estimated stock value was not worth more than Rs. 500 and much of his property was salvaged. It has not been possible to investigate the cause of the fire.

(d) Two of the shopkeepers are reported to have acquired shops in Ghaffar Market and Irwin Road and another has jointed in the business of his son in Ghaffar Market. Two were unauthorised sub-lettees and have no claim for alternative accommodation. The case of the remaining five shopkeepers for provision of alternative accommodation is under consideration of the New Delhi Municipal Committee.

मंत्रियों के लिए मकान

२५०. श्री जार० एन० सिंह: क्या निर्माण गृहमन्त्रालय तथा रसद मंत्री यह बतलाने की कृपा करेंगे कि प्रत्येक मंत्री को बिना किराये के ओ सुसज्जित मकान दिए गए हैं, उन का बालू दर के हिसाब से किराया कितना होगा; तथा प्रत्येक मंत्री के मकान को सुव्यवस्थित रूप से रखने के लिए कितना खर्च होता है जयना हो रहा है?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): A statement containing the required information is placed on the Table

of the House. [See Appendix IV, annexure No. 30].

IMPORT OF TEXTILES

251. Dr. Jatav-vir: Will the Minister of Commerce and Industry be pleased to state the quantity of mill-made cotton, silken and woollen cloths imported into India from U.K. and other foreign countries during the last two years?

The Minister of Commerce (Shri Karmarkar): The information is given in the attached statement. [See Appendix IV, annexure No. 31]

M.Ps' FLATS

252. Shri U. M. Trivedi: (a) Will the Minister of Works, Housing and Supply be pleased to state how many M.Ps' flats were vacated by the M.Ps' after the last session?

(b) How many of such vacated flats were let out to non-M.Ps. and on what terms?

(c) What was the rent charged for these flats from the non-M.Ps.?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) 78.

(b) 29 flats were allotted to Government officers during the non-session period on the condition that they will be vacated at short notice, if required.

(c) Standard rent under F.R.—45-A subject to a maximum of 10 per cent. of the officers' emoluments was charged for the buildings. Furniture and additional services were charged for in addition.

CLOTH CONTROL

253. Shri N. L. Joshi: (a) Will the Minister of Commerce and Industry be pleased to state what are the varieties of cloth on which control is maintained?

(b) What are the varieties which are decontrolled?

(c) What is the proportion of increase or decrease in production of the varieties mentioned in parts (a) and (b) above in the year 1952 as compared to the production figures for the year 1951?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (c). A statement is laid on the Table of the House. [See Appendix IV, annexure No 32].